

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1023/ND/2019
(CA No.623/2019)

In the matter of :

Mrs. Leelawati Yadav & Ors.

.. PETITIONER

Vs.

AMB Infrabuild (P) Ltd & Anr.

.. RESPONDENT

SECTION

Under Section 7 of IBC Code, 2016

Order delivered on 16.9.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble member (Technical)

For the Petitioner /Op. Creditor : Mr. Chayan Sarkar, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Ld. Counsel for the Applicant is present. CA No.620/C-III/ND/2019 has been filed by the Applicant seeking revival of the Petition in the main Company Petition in IB-623/ND/2019 which was adjourned sine die by this Tribunal vide Order dated 21.4.2019 in view of the Writ Petition pending before the Hon'ble Supreme Court of India in relation to Home Buyers. However, vide Judgment dated 09.8.2019, rendered by Hon'ble Supreme Court in a Writ Petition (Civil) No.43 of 2019 on 09.8.2019, the same has been disposed off in favour of Home Buyers. In the circumstances, this Company petition stands revived. Let notice of this petition be issued to the Corporate Debtor within 5 days from today through all modes including Speed Post and upon receipt of notice, the Corporate Debtor to show cause as to why this Petition should not be admitted against it within 7 days thereafter.

Post the matter on 27.9.2019.

(K.K. Vohra)
MEMBER (TECHNICAL)

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit